IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 1115 of 2019

Mahabir Singh & Another ... ... **Petitioners**

Versus

The State of Jharkhand and Others

... ... **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
HON'BLE MR. JUSTICE DEEPAK ROSHAN

Through- Video Conferencing

For the Petitioners : Mr. Rupesh Singh, Advocate
For the State : Mr. Rahul Saboo, S.C.I

08/06.09.2021 Mr. Rahul Saboo, learned S.C. I, submits that although S.L.P. has been preferred before the Hon'ble Supreme Court which is still pending but a decision has been taken to comply with the order passed in L.P.A. No. 255 of 2017. He submits that if, four weeks' time is allowed the order dated 18.07.2019 passed in L.P.A. No. 255 of 2017 shall be complied with in its true letter and spirit.

In view of the submissions advanced by Mr. Rahul Saboo, learned S.C. I, let this case be listed on 06.10.2021 under the same heading.

(R. Mukhopadhyay, J.)

(Deepak Roshan, J.)

Alok/-